

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 201  
444/252/ND/2020

**IN THE MATTER OF:**

**M/s. Dynamik Developers Private Limited**

**...APPELLANT**

**Vs.**

**ROC NCT of Delhi and Haryana**

**...RESPONDENT**

**Section**

**Under Section 252**

**Order delivered on 24.12.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Appellant**

**:Mr. Himanshu Harbola, Ms.  
Kaveri Verma, Advocates.**

**For the ROC**

**:Mr. M. Yadubhushan Rao, AROC.**

**For the Income Tax Department**

**:Ms. Laxmi Gurung, Sr. Standing  
Counsel, Ms. Adeeba Mujahid, Jr.  
Standing Counsel along with Mr.  
Ankit Singh, Advocate.**

**ORDER**

Heard the submissions made by the Learned Counsel for the Appellant. The Learned Counsel for the Appellant may file necessary amendment petition in the matter and serve an advance copy on the ROC and Income Tax Department. We have also noted that ROC and Income Tax Department have filed their reports, but as the Appellant intends to file the application under Section 252(3), matter is listed on 08.01.2021.

**-sd-**

**(V.K. Subburaj)  
Member (T)**

**-sd-**

**(P.S.N. Prasad)  
Member (J)**